

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1633 OF 2018 IN
DFR NO. 4308 OF 2018

Dated: 20th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

BSES Kerala Power Ltd.

.... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) :

ORDER

(IA NO. 1633 OF 2018 FOR URGENT LISTING)

Heard the learned counsel, Mr. S. Venkatesh, appearing for the Appellant. The counsel for the Appellant, at the outset, submitted that the instant application is filed on the ground of urgent listing. Further, he submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and list this matter on **26.11.2018** for admission subject to curing of defects.

(S.D. Dubey)
Technical Member

vt/bn

(Justice N.K. Patil)
Judicial Member